

MINUTES OF THE MEETING No. 3/13 dated 18.4.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri S.K. Aggarwal, DC(MSME)
3. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
4. Shri D.S. Bisht, Spices Board
5. Shri Parveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.2/13 for confirmation and confirmed and adopted the same without any change.

Case No M-9 NC No.3/13 Dated 18.4.2012	M/ s Luk Plastcon Ltd, Nagpur F.No.01/83/50/1022/AM10/DES-IV RLA F.No.50/24/40/0014/AM10 Lic.No.5010000250 dated 18.2.2010
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The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div) to give justification for revising their earlier recommendations. A letter issued to C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.

Case No M-10 NC No.3/13 Dated 18.4.2012	M/ s Reasonance Speciality Chemicals (P) Ltd, F.No.01/83/50/320/AM09/DES-IV RLA F.No.02/24/40/0037/AM09 Lic.No.0210112482 dated 15.5.2008
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The Committee considered the case as per agenda The Committee decided to write a letter to DBT to give justification for enhancing norms and also reducing one item. A letter issued to DBT on 27.4.2012. Accordingly the case may be re-listed on 16.5.2012.

Case No M-11 NC No.3/13 Dated 18.4.2012	M/ s Resil Chemicals (P) Ltd, Bangalore F.No.01/83/50/24/AM04/DES-IV RLA F.No.07/24/40/658/AM04 Lic.No.0710027568 dated 20.2.2004
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The Committee considered the case as per agenda. The Committee decided to write a letter to RLA, Bangalore and E-Mail issued to RLA, Bangalore on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.

Case No M-12 NC No.3/13 Dated 18.4.2012	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/162/795/AM12/DES-IV LOP No.A/2006/013/EOU/TN dated 22.3.2006
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The Committee considered the case as per agenda and noted that DC (MSME) had recommended ad-hoc norms vide their letter dated 4.8.2010 and DC, MEPZ-SEZ fixed norms accordingly earlier. Based on the request of Office of DC, MEPZ-SEZ for fixation of regular wastage norms and the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Draw/Instant/Game Lottery Tickets/Scratch Cards	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Relevant GSM Coated Paper Board	1.075 Kg

ADC, MEPZ-SEZ, Tambaram, Chennai, concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-13 NC No.3/13 Dated 18.4.2012	M/ s Himadri Chemicals (P) Ltd, Kolkata F.No.01/85/50/233/AM09/DES-IV RLA F.No.02/24/40/241/AM09 Lic.No.0210121787 dated 2.1.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of comments from the DC(MSME). U.O issued on 9.4.2012. Accordingly the case may be re-listed on 25.4.2012.

Case No M-14 NC No.3/13 Dated 18.4.2012	M/ s Lloyd Insulations (I) Ltd, N. Delhi F.No.01/82/50/829/AM07/DES-IV RLA F.No.05/24/40/447/AM07 Lic.No.0510189751 dated 30.8.2006
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/16/2010-PC.II dated 9.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Fire Proof Cable Penetration Sealing System containing Pensil 200 RTV	1 Kg	Pensil 200 RTV Silicon Foam	1.01 Kg/Kg content in the export product

Silicon Foam			
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Only for regularisation purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-15 NC No.3/13 Dated 18.4.2012	M/ s Gopsons Papers Ltd, N. Delhi F.No.01/82/50/582/AM06/DES-IV RLA F.No.05/24/40/369/AM06 Lic.No.0510165331dated 29.8.2005
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The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, vide their U.O.No.Nil dated 13.04.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.46/83 dated 22.2.2006

Export Item	Qty.	Import Item	Qty.
Printed rolls on thermal paper 70 to 80 GSM	164 MT	Thermal Paper Jumbo Rolls of 70 to 80 GSM	1.02 MT/MT of export

Only for regularisation purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/83-ALC1/2012 MEETING DATE : 18.04.2012

Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW	Meet No/Date:3/83-ALC1/2012	Status:Case
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1		INDUSTRIES	18.04.2012	Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 16.5.2012.			

2	Case No.:50/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00839/AM12/	RLA File :07/21/040/00989/AM09/	Lic.No/Date:0710062292 07.01.2009	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm by E-Mail has been received on 24/4/2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.5.2011.			

3	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 16.5.2012.			

4	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 16.5.2012.			

5	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to			

Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.

6	Case No.:66/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00855/AM12/	RLA File :15/24/040/00007/AM11/	Lic.No/Date:1510012640 14.03.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

7	Case No.:67/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00856/AM12/	RLA File :15/24/040/00008/AM11/	Lic.No/Date:1510012777 31.03.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

8	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Rejected
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/9/2011 followed by reminder dated 27.2.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Rejected
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/9/2011 followed by reminder dated 27.2.2012 issued by this office .			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

10	Case No.:53/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00950/AM12/	RLA File :17/24/040/00116/AM09/	Lic.No/Date:1710004176 09.06.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

11	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.5.2012.			

12	Case No.:49/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00946/AM12/	RLA File :17/24/040/00139/AM08/	Lic.No/Date:1710004235 16.06.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.5.2012.			

	Case No.:50/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00947/AM12/	RLA File :17/24/040/00036/AM10/	Lic.No/Date:1710004252 17.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			

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Export Item	Qty.	Import Item	Qty.
Oxirane, Methyl, Polymer with Oxirane (Appearance: Liquid)	1 Kg	1. Propylene Oxide (Colourless liquid)	0.423 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.193 Kg
		3. Diethylene Glycol (Colourless liquid)	0.764 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:52/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00949/AM12/	RLA File :17/24/040/00003/AM10/	Lic.No/Date:1710004251 17.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
CLS-5 (Polyethylene Glycol Lauryl Ether) (Appearance: liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.534 Kg
		2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)	0.446 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:57/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00954/AM12/	RLA File :17/24/040/00007/AM12/	Lic.No/Date:1710004253 17.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of

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C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
EGP-1 (Ethylene Glycol Monopalmito Stearate) (White to off-white flakes)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Stearic Acid (off white flakes)	0.134 Kg 0.865 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 47/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
HQ File :01/83/050/00836/AM12/	RLA File :15/24/040/00001/AM12/	Lic.No/Date:1510013575 14.07.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

Case No.: 22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Approved
HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-			

Export Item No.1

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM 37/NAM-37 Steel & NAM-39/NAM-39 Steel	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Synthetic Rubber /NBR (JSR N230S) Acryloniprile Butadine Rubber Khumo (KNB-35-H)	0.1584 Kg
2.	Aramid Pulp/Twaron Aramid Pulp 3091)	0.0034 Kg
3.	Cellulose/Arbocel (ZZ8/1-G or FIF 400)	0.05104 Kg

Export Item No.2

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM -37C	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Synthetic Rubber /NBR (JSR N230S) Acryloniprile Butadine Rubber Khumo (KNB-35-H)	0.1672 Kg
2.	Aramid Pulp/Twaron Aramid Pulp 3091)	0.0176 Kg
3.	Cellulose/Arbocel (ZZ8/1-G or FIF 400)	0.0510 Kg

Export Item No.3

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM - 200	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Synthetic Rubber /NBR (JSR N230S) Acryloniprile Butadine Rubber Khumo (KNB-35-H)	0.1346 Kg

2.	Aramid Pulp/Twaron Aramid Pulp 3091)	0.0352 Kg
3.	Cellulose/Arbocel (ZZ8/1-G or FIF 400)	0.0915 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

18	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

19	Case No.:22/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00811/AM12/	RLA File :03/94/040/00566/AM12/	Lic.No/Date:0310656587 28.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chemical – Fuel Additive/Extreme Pressure/Antiwear (Trade Name: PX 3846/MCP 1093)	1 Kg	Primene 81 R	0.550 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:24/47/83-ALC1/2011	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00813/AM12/	RLA File :03/95/040/00478/AM12/	Lic.No/Date:0310658133	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/92/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
70% Dilute Hydrofluoric Acid (70% DHF)	1 Kg	1. Fluorspar (Acid Grade) 2. Sulphur	1.437 Kg 0.603 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/47/83-ALC1/2011

Party Name:DORF-KETAL CHEMICALS
INDIA PVT.LTD.

Meet No/Date:3/83-ALC1/2012
18.04.2012

Status:Case
Approved

HQ File :01/83/050/00802/AM12/

RLA File :03/94/040/00684/AM12/

Lic.No/Date:0310663671
04.11.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical Name: Antifoulant Trade Name : DA 2326/DA 2338/ DA 2639/ DA 2340/ DA2329/DA 2384/ DA 2310/ DA 2366	1 Kg	1. 2,6 tertiary butyl phenol (purity-99% to 100%)/ 2,6 DTPB 100% 2. Di-n-Propyl Amine/Dipropylamine/DNPA 3. 4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl/4 HT 4. Dimethylsebacate/DMS 5. Di butyl tin oxide/DBTO/Fascat 4201/BNT CAT 430 6. Aromatic Solvent/Solvent C-	0.0810 Kg 0.008 Kg 0.103 Kg 0.062 Kg 0.0024 Kg

		10/Kocosol 150/HAR/Heavy Aromatic Solgad 150/ K-150 MC-10-A/Garasol-150/C-9/Remax-1/Aromatic Solvent 150/C-9 Plus/Aromatic Solvant (C10-C20)	0.670 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:37/51/83-ALC1/2011	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00934/AM12/	RLA File :05/23/040/00279/AM12/	Lic.No/Date:0510307338 04.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.4.2012 issued by DIPP. Accordingly the case may be re-listed on 16.5.2012.			

23	Case No.:12/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00801/AM12/	RLA File :03/94/040/00689/AM12/	Lic.No/Date:0310663936 08.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chemical Name: Antifoulant Trade Name : DA 2326/DA 2338/ DA 2639/ DA 2340/ DA2329/DA 2384/ DA 2310/ DA 2366	1 Kg	1. 2,6 tertiary butyl phenol (purity-99% to 100%)/ 2,6 DTPB 100% 2. Di-n-Propyl Amine/Dipropylamine/DNPA 3. 4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl/4 HT	0.0810 Kg 0.008 Kg 0.103 Kg

		4. Dimethylsebacate/DMS 5. Di butyl tin oxide/DBTO/Fascat 4201/BNT CAT 430 6. Aromatic Solvent/Solvent C-10/Kocosol 150/HAR/Heavy Aromatic Solgad 150/ K-150 MC-10-A/Garasol-150/C-9/Remax-1/Aromatic Solvent 150/C-9 Plus/Aromatic Solvant (C10-C20)	0.062 Kg 0.0024 Kg 0.670 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:17/47/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00806/AM12/	RLA File :03/94/040/00677/AM12/	Lic.No/Date:0310665383 17.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/63/2011-Ch.II dated 2.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Tetra Chloro Palatinate (Platinum content 46-47%)	1 Kg	Platinum	0.472 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25	Case No.:10/47/83-ALC1/2011	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date:0310665941 18.11.2011	Defer Date:16.05.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 16.5.2012.

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Case No.:15/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00804/AM12/	RLA File :03/94/040/00513/AM12/	Lic.No/Date:0310666414 22.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/178/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Galaxy MW 287 (Lauryl Alcohol Broad Chain (C12-18) Ethoxylate 7 mole)	1 Kg	1. Lauryl Alcohol C1218 2. Ethylene Oxide	0.392 Kg 0.594 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:16/47/83-ALC1/2011	Party Name: DAI-ICHI KARKARIA LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 16.5.2012.			

28	Case No.:14/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00803/AM12/	RLA File :03/94/040/00696/AM12/	Lic.No/Date:0310666733 23.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want			

of information from the firm to the D/L dated 27.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.5.2012.

29	Case No.:65/47/83-ALC1/2011		Party Name:ARIES DYE CHEM INDUSTRIES,		Meet No/Date:3/83-ALC1/2012 18.04.2012		Status:Case Approved	
	HQ File :01/83/050/00854/AM12/		RLA File :08/24/040/00198/AM12/		Lic.No/Date:0810105916 24.11.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/8/2012-Ch.II dated 9.4.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Direct Blue 193 (Dye Content 70%)		1 Kg	1. 1-Diazo 2-Naphthol Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid		4 0.428 Kg 0.255 Kg 0.070 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

30	Case No.:47/51/83-ALC1/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Transferred to Different Section
	HQ File :01/83/050/00944/AM12/	RLA File :09/24/040/00381/AM12/	Lic.No/Date:0910049902 24.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

31	Case No.:58/47/83-ALC1/2011	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00847/AM12/	RLA File :05/23/040/00322/AM12/	Lic.No/Date:0510309331 25.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.4.2012 issued by DIPP. Accordingly the case may be re-listed on 16.5.2012.			

32	Case No.: 69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

33	Case No.: 56/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00953/AM12/	RLA File :09/24/040/00388/AM12/	Lic.No/Date:0910049968 29.11.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.			

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Case No.:52/47/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00841/AM12/	RLA File :08/24/040/00186/AM12/	Lic.No/Date:0810106198 01.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lauryl Alcohol Ethoxylate 2 (Mole)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.683 Kg 0.316 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
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35	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.				

36	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.				

37	Case No.:71/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00860/AM12/	RLA File :06/24/040/00049/AM12/	Lic.No/Date:0610024870 02.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.				

38	Case No.:51/47/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 16.5.2012.				

39	Case No.:48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:16.05.2012

Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.

40

Case No.:36/51/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00933/AM12/	RLA File :02/24/040/00163/AM12/	Lic.No/Date:0210170430 09.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Combination Packing Ring Set (Made out of expanded graphite yarn and graphite sheet) Gland Packing	9760 Kgs	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Expanded Graphite Yarn Reinforced with inconel wire and glass fibre with cotton fibre) 2 gram/meter	1.02 Kg/Kg content in export product	
2.	Graphite Sheet Density (0.7 gm/cc)	1.02 Kg/Kg content in export product	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:49/47/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00838/AM12/	RLA File :05/23/040/00350/AM12/	Lic.No/Date:0510311080 13.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of			

41	C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			
Export Item		Qty.	Import Item	Qty.
Antimony Trioxide		1 Kg	Antimony Concentrate(55% to 62% of Antimony Contents)	1.62 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:32/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00821/AM12/	RLA File :03/94/040/00723/AM12/	Lic.No/Date:0310670965 15.12.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.			

43	Case No.:35/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00824/AM12/	RLA File :03/95/040/00576/AM12/	Lic.No/Date:0310671315 16.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/120/2011-Ch.II dated 26.3.2012 the Committee decided to approve the case on repeat basis as under :-			
Export Item		Qty.	Import Item	Qty.
Calcium Hypophosphite		1 Kg	Hypophosphorous Acid 50%	1.937 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:41/47/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
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44	HQ File :01/83/050/00830/AM12/	RLA File :10/24/040/00060/AM12/	Lic.No/Date:1010047206 20.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 16.5.2012.				

45	Case No.:55/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00952/AM12/	RLA File :09/24/040/00425/AM12/	Lic.No/Date:0910050344 22.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.				

46	Case No.:56/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00845/AM12/	RLA File :02/24/040/00172/AM12/	Lic.No/Date:0210171374 23.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.4.2012 issued by DIPP. Accordingly the case may be re-listed on 16.5.2012.				

47	Case No.:57/47/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00846/AM12/	RLA File :07/24/040/00382/AM12/	Lic.No/Date:0710084978 23.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) for providing the comments. U.O issued on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.				

48	Case No.:37/47/83-ALC1/2011	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00826/AM12/	RLA File :03/94/040/00836/AM12/	Lic.No/Date:0310673477 29.12.2011	Defer Date:16.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to				

Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.

49	Case No.: 45/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00834/AM12/	RLA File :05/24/040/00263/AM12/	Lic.No/Date:0510312733 29.12.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.3.2012 issued by DIPP. Accordingly the case may be re-listed on 16.5.2012.			

50	Case No.: 63/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00852/AM12/	RLA File :05/24/040/00265/AM12/	Lic.No/Date:0510312734 29.12.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 19.4.2012. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.5.2012.			

51	Case No.: 27/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00816/AM12/	RLA File :03/95/040/00704/AM12/	Lic.No/Date:0310673556 30.12.2011	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 16.5.2012.			

	Case No.: 28/47/83-ALC1/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Approved
	HQ File :01/83/050/00817/AM12/	RLA File :03/95/040/00792/AM12/	Lic.No/Date:0310674274 03.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case on repeat basis as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Fibre Glass Fabrics - GI	1.000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glass Filament Yarn	1.05 Kg/Kg content in export product
2.	Roving (Fibre Glass)	1.05 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:60/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00849/AM12/	RLA File :07/21/040/00773/AM12/	Lic.No/Date:0710085194 03.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

A) Export Product :1 to 4 (As per application)

Import Items:

S.No.	Description of Item	Quantity
1.	Technical wood (Relevant)	1 CBM/CBM content in export
2.	2.5 inches x 0.113 inches, 15 degree coil wire collated nail ring shank (Relevant)	Net to Net

B) Export Product :5 to 17 (As per application)

Import Items:

S.No.	Description of Item	Quantity
1.	Pinewood (Relevant)	1.02 CBM/CBM content in export
2.	2.5 inches x 0.113 inches, 15 degree coil wire collated nail ring shank (Relevant)	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/47/83-ALC1/2011	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00819/AM12/	RLA File :03/94/040/00714/AM12/	Lic.No/Date:0310674736 04.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

Export Item : Thermal Coated paper self copy paper printed/unprinted in
Roll forms or not 50 to 150 GSM+/-10% (width of the roll
Less than 200 mm)

Quantity: 1 Kg

Import Items:

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) 50 to 150 GSM+/-10%	a) 1.02 Kg/Kg of export for printed Thermal Coated paper of exports, b) 1.005 Kg/Kg of export for not printed Thermal Coated paper of exports

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:43/47/83-ALC1/2011	Party Name:SOLAR INTERNATIONAL,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00832/AM12/	RLA File :11/24/040/00049/AM12/	Lic.No/Date:1110026536 04.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

Export Item: Pine wood Planks cut to size

Quantity: 1 CBM

Import Items:

S.No.	Description of Item	Quantity
1.	Pine wood Logs	1.14 CBM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:61/47/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00850/AM12/	RLA File :04/24/040/00202/AM12/	Lic.No/Date:0410132584 06.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

Export Item: Nitrile rubberized Cork Sheets containing 38% cork and
Minimum 27.5% nitrile rubber.

Quantity: 1 Kg

Import Items:

S.No.	Description of Item	Quantity
1.	Granulated Cork	0.399 Kg
2.	Acrylo nitrile butadiene rubber	0.2805 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.: 62/47/83-ALC1/2011	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00851/AM12/	RLA File :02/24/040/00142/AM12/	Lic.No/Date:0210172229 10.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to PESO. A letter issued to Chief Controller of Explosives, Nagpur on 25.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

58	Case No.: 24/51/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00921/AM12/	RLA File :03/95/040/00839/AM12/	Lic.No/Date:0310675777 10.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

59	Case No.:35/51/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00932/AM12/	RLA File :05/23/040/00379/AM12/	Lic.No/Date:0510314021 10.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Antimony Trioxide	1 Kg	Antimony Concentrate(55% to	1.62 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:13/51/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00910/AM12/	RLA File :08/24/040/00225/AM12/	Lic.No/Date:0810107662 11.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/15/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Bromo Ketal	1 Kg	1. 2,4-Dichloro Acetophenone 2. 1,2-Pentane Diol 3. Cyclohexane	0.608 Kg 0.380 Kg 0.125 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

62	Case No.:4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.5.2012			

63	Case No.:10/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00907/AM12/	RLA File :03/94/040/00638/AM12/	Lic.No/Date:0310676696 13.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

64	Case No.:25/51/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00922/AM12/	RLA File :03/95/040/00778/AM12/	Lic.No/Date:0310676923 16.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

65	Case No.:43/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM12/	RLA File :30/24/040/00058/AM12/	Lic.No/Date:3010082700 16.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

66	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 2.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005	Defer

67			17.01.2012	Date:16.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.5.2012				

68	Case No.: 39/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00936/AM12/	RLA File :30/24/040/00061/AM12/	Lic.No/Date:3010082771 18.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.			

69	Case No.: 44/47/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00833/AM12/	RLA File :05/24/040/00364/AM12/	Lic.No/Date:0510315278 20.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

70	Case No.: 59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 16.5.2012.			

71	Case No.: 44/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00941/AM12/	RLA File :30/24/040/00059/AM12/	Lic.No/Date:3010082882 20.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks			

to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.

72	Case No.: 16/51/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00913/AM12/	RLA File :05/23/040/00388/AM12/	Lic.No/Date:0510315325 23.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 17.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

73	Case No.: 19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

74	Case No.: 38/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM12/	RLA File :30/24/040/00063/AM12/	Lic.No/Date:3010082925 23.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.			

75	Case No.: 18/51/83-ALC1/2011	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00915/AM12/	RLA File :03/95/040/00893/AM12/	Lic.No/Date:0310679019 27.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

	Case No.: 27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:3/83-ALC1/2012	Status: Case
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76			18.04.2012	Deferred
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

77	Case No.:14/51/83-ALC1/2011	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00911/AM12/	RLA File :08/24/040/00248/AM12/	Lic.No/Date:0810108213 30.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 17.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

78	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

79	Case No.:9/51/83-ALC1/2011	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00906/AM12/	RLA File :02/24/040/00201/AM12/	Lic.No/Date:0210173491 02.02.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

80	Case No.:12/51/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00909/AM12/	RLA File :03/94/040/00648/AM12/	Lic.No/Date:0310679924 02.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to			

Deptt. of C&PC(Chem.Div) on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.

81	Case No.:26/51/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00923/AM12/	RLA File :03/94/040/00959/AM12/	Lic.No/Date:0310679991 02.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda. The written comments from TA, Deptt. of C&PC(Chem.Div), have been received vide their U.O.No.14010/97/2011-Ch.II dated 20.3.2012. The same is being examined. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.5.2012.			

82	Case No.:1/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00898/AM12/	RLA File :08/24/040/00260/AM12/	Lic.No/Date:0810108414 03.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

83	Case No.:30/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00927/AM12/	RLA File :08/24/040/00261/AM12/	Lic.No/Date:0810108415 03.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

84	Case No.:28/51/83-ALC1/2011	Party Name:Kalpataru Organics (P) Ltd,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

Case No.:58/51/83-ALC1/2011

Party Name:ARJUN CHEMICALS PVT.

Meet No/Date:3/83-ALC1/2012

Status:Case Deferred

85		LTD.,	18.04.2012	
	HQ File :01/83/050/00955/AM12/	RLA File :04/24/040/00304/AM12/	Lic.No/Date:0410133474 07.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

86	Case No.:1/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00790/AM12/	RLA File :31/83/040/00212/AM12/	Lic.No/Date:3110052854 08.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

87	Case No.:2/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00791/AM12/	RLA File :31/83/040/00211/AM12/	Lic.No/Date:3110052858 08.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

88	Case No.:40/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00937/AM12/	RLA File :02/24/040/00086/AM12/	Lic.No/Date:0210173741 08.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/119/2012-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Microfine DBD- (2,2'' Di-Benzamido Di Phenyl Di-Sulphide	1 Kg	DBD (Di-Benzamido Di Phenyl Di-Sulphide)	1.02 Kg

(1. Chemical Formula C₆C₅
CONHC₆H₄-S-S-C₆H₅
NHCOCOC₆H₅
2. Chemical Family: -
PEPTISER
3. Molecular weight: 456
4. Purity>96%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.:41/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00938/AM12/	RLA File :02/24/040/00094/AM12/	Lic.No/Date:0210173739 08.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.5.2012.			

90	Case No.:3/47/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Deferred
	HQ File :01/83/050/00792/AM12/	RLA File :03/94/040/00952/AM12/	Lic.No/Date:0310681466 10.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 17.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

91	Case No.:15/51/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00912/AM12/	RLA File :05/23/040/00442/AM12/	Lic.No/Date:0510317259 10.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Antimony Trioxide	1 Kg	Antimony Concentrate(55% to 62% of Antimony Contents)	1.62 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/47/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
HQ File :01/83/050/00794/AM12/	RLA File :03/94/040/00967/AM12/	Lic.No/Date:0310681651 13.02.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Zincbrite 16 Zinc Salt	1 Kg	Sodium Cyanide	0.700 Kg
Gindbond 814	1 Kg	Sodium Gluconate	0.300 Kg
HENE Chrome Salt	1 Kg	Chromic Acid	0.985 Kg
Nickel Additive 220	1 LTR	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.140 Kg 0.230 Kg
Alzincate M	1 LTR	Sodium Gluconate	0.100 Kg
Monicol Purifier	1 LTR	Polyvinyl Alcohol (Polysizer 173)	0.150 Kg
Zincalite CLZ 65 M	1 LTR	Sodium Gluconate	0.200 Kg
Zincalite CLZ 65 R	1 LTR	Sodium Gluconate	0.200 Kg
Zincbrite 20 New Brightner	1 LTR	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.263 Kg 0.020 Kg 0.020 Kg

	4. Sodium Gluconate	0.050 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.: 33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00930/AM12/	RLA File :02/24/040/00215/AM12/	Lic.No/Date:0210174415 20.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

94	Case No.: 45/51/83-ALC1/2011	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00942/AM12/	RLA File :02/24/040/00224/AM12/	Lic.No/Date:0210174729 29.02.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 16.5.2012.			

95	Case No.: 2/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00899/AM12/	RLA File :02/24/040/00009/AM11/	Lic.No/Date:0210175070 07.03.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

96	Case No.: 3/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00900/AM12/	RLA File :02/24/040/00045/AM11/	Lic.No/Date:0210175069 07.03.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

97	Case No.: 1/3/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00004/AM13/	RLA File :05/23/040/00480/AM12/	Lic.No/Date:0510319810 09.03.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

98	Case No.: 46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Accordingly the case may be relisted on 16.5.2012			

99	Case No.: 59/51/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status: Case Deferred
	HQ File :01/83/050/00956/AM12/	RLA File :03/95/040/00882/AM12/	Lic.No/Date:0310685957 13.03.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 17.4.2012. Accordingly the case may be re-listed on 16.5.2012.			

100	Case No.:60/51/83-ALC1/2011	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/83-ALC1/2012 18.04.2012	Status:Case Approved
	HQ File :01/83/050/00957/AM12/	RLA File :03/95/040/00858/AM12/	Lic.No/Date:0310686001 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/92/2012-Ch.II dated 27.3.2012 the Committee decided to approve the case on pro-rata basis, as under :-			
	Export Item	Qty.	Import Item	Qty.
	60% Dilute Hydrofluoric	1 Kg	1. Fluorspar (Acid Grade)	1.231 Kg

Acid (60% DHF)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:30.04.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer